

## STAR HEALTH AND ALLIED INSURANCE COMPANY LIMITED

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## **DIABETES SAFE INSURANCE POLICY**

Unique Identification No.: IRDA/NL-HLT/SHAI/P-H/V. I/173/13-14

The proposal, declaration and other documents if any given by the proposer form the basis of this policy of insurance

## PLAN A (With pre-acceptance medical screening)

#### 1. Coverage

In consideration of the premium paid and subject to the terms and conditions as set out in the Schedule with all its Parts the Company by this Policy agrees as under:

#### a. Section 1

If during the policy period stated in the schedule, the **Insured Person** shall develop any complications of Diabetes Mellitus and if such complications shall require the Insured Person, upon the advice of the duly Qualified **Medical Practitioner**, to incur hospitalization expenses for medical/surgical treatment at **Nursing Home** / **Hospital** in India as an **inpatient**, the Company will pay the amount of such expenses as are **reasonably and necessarily** incurred as would fall under different heads as stated hereto up-to the limits indicated but not exceeding the sum insured in aggregate in any one policy period.

- A. Room (Single Standard A/C room), Boarding and Nursing Expenses.
- B. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C. Anaesthesia, Blood, Oxygen and Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and diagnostic imaging modalities, X-ray and stent. With regard to coronary stenting, the company will pay such amount up to the extent of cost of bare metal stent/drug eluting cobalt-chromium stent/drug eluting stainless steel stent only
- D. Relevant **Pre-Hospitalization** medical expenses incurred for a period not exceeding 30 days prior to the date of Hospitalisation, on the disease/illness contracted following an admissible claim under the policy.
- E. Emergency ambulance charges up-to a sum of Rs. 2000/- per policy period for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment, provided however there is an admissible claim under this section.
- F. **Post-Hospitalization** expenses incurred up to 60 days after discharge from the hospital. The amount payable shall not exceed the sum equivalent to 7% of the hospitalization expenses or Rs 5000/- per hospitalization whichever is less

## b. Special conditions applicable for Section 1:

- 1. Donor expenses for kidney transplantation where the insured person is the recipient are payable provided the claim for transplantation is payable and subject to the availability of the sum insured. Donor screening expenses and post-donation complications of the donor are not payable.
- 2. Expenses incurred on dialysis (inclusive of AV fistula /graft creation charges) are payable up-to Rs.1,000/- per sitting commencing from the policy year in which Chronic Kidney disease occurs and payable for up to 24 consecutive months provided the policy is in force.
  - Claims directly or indirectly relating to Cardio Vascular System, Renal System, Diseases of eye, Foot Ulcer and other complications of diabetes are eligible to be payable under Section 1 only, except where specifically provided for.

Claim for cataract surgery is payable under Section 2 only

The expenses as above are payable only where the in-patient hospitalization is for a minimum period of 24 hours. However this time limit will not apply to the day-care treatments detailed elsewhere in the policy.

All other expenses relating to the hospitalization will be considered in proportion to the eligible room rent or actual whichever is less.

Note: Only complications of Diabetes that are declared by the insured and accepted by the company shall be considered as covered under Section 1.

#### c. Exclusions applicable for Section 1

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the Insured Person in connection with or in respect of:

- 1. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
- 2. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
- 3. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Trophic Virus type III (HTLV III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS and sexually transmitted diseases.
- 4. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ruptured ectopic gestation), family planning treatment. All types of treatment for infertility and its complications thereof.
- 5. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for metabolic, genetic and endocrine disorders
- 6. Convalescence, general debility, run-down condition or rest cure, nutritional deficiency states, psychiatric, mental and behavioural disorders, congenital external disease or defects or anomalies, venereal disease, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing

- 7. Expenses incurred on High Intensity Focused Ultra Sound, Baloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy and such other similar therapies
- 8. Expenses incurred on Lasik Laser or Refractive Error Correction, all treatment for eye disorders requiring intra-vitreal injections and related procedures.
- 9. Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
- 10. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
- 11. Naturopathy Treatment, unconventional, untested/unproven, experimental therapies.
- 12. Stem cell Therapy and related transplantation, Chondrocyte Implantation Immunotherapy, Oral Chemo Therapy
- 13. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
- 14. Expenses incurred for treatment of diseases/illness/accidental injuries by systems of medicines other than Allopathy
- 15. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness).
- 16. Cost of spectacles and contact lens, hearing aids, Cochlear implants, walkers and crutches, wheel chairs, CPAP, BIPAP, infusion pump and such other similar aids.

**Note:** Cost of artificial limbs following amputation is payable up-to 10% of Sum Insured provided the claim for such amputation is admissible under the policy

17. Other expenses as detailed in the list

### d. Section 2

If during the period stated in the Schedule the insured person, upon the advice of a duly Qualified Physician/Medical Specialist /Medical Practitioner or of duly Qualified Surgeon to incur Hospitalization expenses for medical/surgical treatment for any disease/illness/sickness (Other than those falling under Section 1 above), accidental injuries at any Nursing Home / Hospital in India as an in-patient, the Company will pay to the Insured Person/s the amount of such expenses as are reasonably and necessarily incurred up-to the limits indicated but not exceeding the sum insured in aggregate in any one period stated in the schedule hereto.

- A. Room, Boarding and Nursing Expenses at 1.5% of the sum insured subject to a maximum of Rs. 8,500/- per day
- B. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C. Anaesthesia, Blood, Oxygen and Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and diagnostic imaging modalities and X-ray.
- D. Relevant **Pre-Hospitalization** medical expenses incurred for a period not exceeding 30 days prior to the date of Hospitalisation, on the disease/illness contracted following an admissible claim under the policy.
- E. Emergency ambulance charges up-to a sum of Rs. 2000/- per policy period for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment, provided however there is an admissible claim under this section.
- F. **Post-Hospitalization** expenses incurred up to 60 days after discharge from the hospital. The amount payable shall not exceed the sum equivalent to 7% of the hospitalization expenses or Rs 5000/- per hospitalization whichever is less

Note: The expenses incurred on treatment of cataract are as per the following table

Sum Insured	Limit
Sum Insured Rs.3,00,000/- to Rs. 5,00,000/-	Rs.20,000/- per eye per person and not exceeding Rs.30,000/-per policy period
Sum Insured Rs. 10,00,000/	Rs.30,000/- per eye per person and not exceeding Rs.40,000/-per policy period

Where Package rates are charged by the hospitals the Post-Hospitalization benefit will be calculated after taking the room, boarding and nursing charges at 1.5% of sum insured subject to a maximum of Rs.8,500/- per day.

## e. Special conditions applicable for Section 2:

- 1. The expenses as above are payable only where the in-patient hospitalization is for a minimum period of 24 hours. However this time limit will not apply to the day-care treatments detailed elsewhere in the policy.
- 2. All other expenses relating to the hospitalization will be considered in proportion to the eligible room rent or actual whichever is less.

### f. Exclusions applicable for Section 2

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the Insured Person in connection with or in respect of:

- 1. Pre Existing Diseases as defined in the policy until 48 consecutive months of continuous coverage have elapsed, since inception of the first policy with any Indian Insurer. However the limit of the Company's liability in respect of claim for pre-existing diseases shall be limited to the sum insured under first policy with any Indian Insurance Company.
- 2. Any disease contracted by the insured person during the first 30 days from the commencement date of the policy. This exclusion shall not apply in case of the insured person having been covered under any health insurance policy (Individual or Group insurance policy) with any of the Indian Insurance companies for a continuous period of preceding 12 months without a break.

- 3. During the first two years of continuous operation of insurance cover any expenses on
  - a) Cataract, Retinal detachment, Glaucoma, Diseases of ENT, Diseases related to Thyroid, Prolapse of intervertebral disc (other than caused by accident), varicose veins and varicose ulcers, benign prostatic hypertrophy, Stapedectomy, all types of hernia, varicocoel, hydrocele, fistula / fissure in ano, Hemorrhoids, stricture urethra and Congenital Internal disease / defect
  - b) All treatments (conservative, interventional, laparoscopic and open) for Hepato-pancreato-biliary including gall bladder and pancreatic calculi. All types of management for kidney and genitourinary tract calculi.
  - c) All treatments (conservative, interventional, laparoscopic and open) for Uterine prolapse, Dysfunctional Uterine Bleeding, Fibroids, Pelvic Inflammatory Diseases, all diseases of fallopian tubes, cervix and ovaries.
  - d) Conservative, operative treatment and all types of intervention for diseases related to tendon, ligament, bones and joint [other than caused by accident]
  - e) Degenerative disc and vertebral diseases and degenerative diseases of the musculo-skeletal system
  - f) Subcutaneous benign lumps, sebaceous cyst, dermoid cyst, lipoma, neurofibroma, ganglion and similar pathology
  - g) Any transplant and related surgery.

This waiting period shall not however apply in the case of the Insured person/s having been covered under any Individual health insurance scheme with any of the Indian Insurer for a continuous period of preceding 24 months without any break.

The claim for such illnesses/diseases/disabilities contracted/suffered if admitted will be processed as per the sum insured of immediately preceding 24 months policy only. Where there is a change in the sum insured in the second continuous policy year the lower of the sum insured will apply.

If these are pre-existing at the time of proposal they will be covered subject to Exclusion No 1 above.

- 4. Circumcision, Inoculation or Vaccination (except for post-bite treatment and for medical treatment other than for prevention of diseases.)
- 5. Dental treatment or surgery unless necessitated due to accidental injuries and requiring hospitalization. (Dental implants are not payable)
- 6. Convalescence, general debility, run-down condition or rest cure, nutritional deficiency states, psychiatric, mental and behavioural disorders, congenital external disease or defects or anomalies, venereal disease, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing
- 7. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
- 8. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
- 9. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Trophic Virus type III (HTLV-III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS and sexually transmitted diseases.
- 10. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ruptured ectopic gestation), family planning treatment. All types of treatment for infertility and its complications thereof.
- 11. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for metabolic, genetic and endocrine disorders
- 12. Expenses incurred on High Intensity Focused Ultra Sound, Baloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy and such other similar therapies
- 13. Expenses incurred on Lasik Laser or Refractive Error Correction, all treatment for disorders of eye requiring intra-vitreal injections and related procedures.
- 14. Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
- 15. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
- 16. Naturopathy Treatment, unconventional, untested, unproven, experimental therapies.
- $17. \ \ Stem cell \ The rapy \ and \ related \ transplantation, Chondrocyte \ Implantation, Immunotherapy, Oral \ Chemo \ The rapy.$
- 18. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
- 19. Expenses incurred for treatment of diseases/illness/accidental injuries by systems of medicines other than Allopathy
- 20. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness)
- 21. Cost of spectacles and contact lens, hearing aids, Cochlear implants, walkers and crutches, wheel chairs, CPAP, BIPAP, infusion pump and such other similar aids.
  - **Note:** Cost of artificial limbs following amputation is payable up-to 10% of Sum Insured provided the claim for such amputation is admissible under the policy
- $22. \ \ Other \, expenses \, as \, detailed \, in \, the \, list.$

#### PLAN B (Without pre-acceptance medical screening)

## 2. Coverage

In consideration of the premium paid and subject to the terms and conditions as set out in the Schedule with all its Parts the Company by this Policy agrees as under:

#### a. Section 1

If during the policy period stated in the schedule, the **Insured Person** shall develop any complications of Diabetes Mellitus and if such complications shall require the Insured Person, upon the advice of the duly Qualified **Medical Practitioner**, to incur hospitalization expenses for medical/surgical treatment at **Nursing Home / Hospital** in India as an **inpatient**, the Company will pay the amount of such expenses as are **reasonably and necessarily** incurred as would fall under different heads as stated hereto up-to the limits indicated but not exceeding the sum insured in aggregate in any one policy period.

- A. Room (Single Standard A/C room), Boarding and Nursing Expenses.
- B. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C. Anaesthesia, Blood, Oxygen and Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and diagnostic imaging modalities, X-ray and stent. With regard to coronary stenting, the company will pay such amount up to the extent of cost of bare metal stent/drug eluting cobalt-chromium stent/drug eluting stainless steel stent only
- D. Relevant **Pre-Hospitalization** medical expenses incurred for a period not exceeding 30 days prior to the date of Hospitalisation, on the disease/illness contracted following an admissible claim under the policy.
- E. Emergency ambulance charges up-to a sum of Rs. 2000/- per policy period for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment, provided however there is an admissible claim under this section.
- F. **Post-Hospitalization** expenses incurred up to 60 days after discharge from the hospital. The amount payable shall not exceed the sum equivalent to 7% of the hospitalization expenses or Rs 5000/- per hospitalization whichever is less

#### b. Special conditions applicable for Section 1:

- 1. A waiting period of 30 days from the date of commencement of the first policy with this insurer shall apply in respect of any and every disease or illness
- 2. A waiting period of 15 months of continuous coverage without break from the date of commencement of this insurance will apply for any diseases directly or indirectly relating to Cardio Vascular System, Renal System, Diseases of eye and Foot Ulcer. Any transplant and related surgery shall have a waiting period of 24 months from the date of commencement of this insurance. The waiting periods mentioned above are subject to Portability guidelines of the Regulator
- 3. Donor expenses for kidney transplantation where the insured person is the recipient are payable provided the claim for transplantation is payable and subject to the availability of the sum insured. Donor screening expenses and post-donation complications of the donor are not payable
- 4. Expenses incurred on dialysis (**inclusive of AV fistula /graft creation charges**) are payable up-to Rs.1,000/- per sitting commencing from the policy year in which Chronic Kidney disease occurs and payable for up to 24 consecutive months provided the policy is in force.

Claims directly or indirectly relating to any Cardio Vascular System, Renal System, Diseases of eye, Foot Ulcer and other complications of diabetes are eligible to be payable under Section 1 only, except where specifically provided for.

The expenses payable in respect of diseases relating to Cardio Vascular System is limited to the amount mentioned there against

Serial No	Sum Insured(Rs)	Limit of the Company's Liability per policy period (Rs).
1	3,00,000	2,00,000
2	4,00,000	2,50,000
3	5,00,000	3,00,000
4	10,00,000	4,00,000

Claim for cataract surgery is payable under Section 2 only.

The expenses as above are payable only where the in-patient hospitalization is for a minimum period of 24 hours. However this time limit will not apply to the day-care treatments detailed elsewhere in the policy.

All other expenses relating to the hospitalization will be considered in proportion to the eligible **room rent** or actual whichever is less.

Note: Only complications of Diabetes that are declared by the insured and accepted by the company shall be considered as covered under Section 1.

## c. Exclusions applicable for Section 1

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the Insured Person in connection with or in respect of:

- 1. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
- 2. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
- 3. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Trophic Virus type III (HTLV-III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS and sexually transmitted diseases.

- 4. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ruptured ectopic gestation), family planning treatment. All types of treatment for infertility and its complications thereof.
- 5. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for metabolic, genetic and endocrine disorders
- 6. Convalescence, general debility, run-down condition or rest cure, nutritional deficiency states, psychiatric, mental and behavioral disorders, congenital external disease or defects or anomalies, venereal disease, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing
- 7. Expenses incurred on High Intensity Focused Ultra Sound, Baloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy and such other similar therapies
- 8. Expenses incurred on Lasik Laser or Refractive Error Correction, all treatment for eye disorders requiring intra-vitreal injections and related procedures.
- 9. Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
- 10. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
- 11. Naturopathy Treatment, unconventional, untested/unproven, experimental therapies.
- 12. Stem cell Therapy and related transplantation, Chondrocyte Implantation Immunotherapy, Oral Chemo Therapy
- 13. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
- 14. Expenses incurred for treatment of diseases/illness/accidental injuries by systems of medicines other than Allopathy
- 15. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness).
- 16. Cost of spectacles and contact lens, hearing aids, Cochlear implants, walkers and crutches, wheel chairs, CPAP, BIPAP, infusion pump and such other similar aids.
  - Note: Cost of artificial limbs following amputation is payable up-to 10% of Sum Insured provided the claim for such amputation is admissible under the policy
- 17. Other expenses as detailed in the list

#### d. Section 2

If during the period stated in the Schedule the insured person, upon the advice of a duly Qualified Physician/Medical Specialist /Medical Practitioner or of duly Qualified Surgeon to incur Hospitalization expenses for medical/surgical treatment for any disease/illness/sickness (Other than those falling under Section 1 above), accidental injuries at any Nursing Home / Hospital in India as an in-patient, the Company will pay to the Insured Person/s the amount of such expenses as are reasonably and necessarily incurred up-to the limits indicated but not exceeding the sum insured in aggregate in any one period stated in the schedule hereto

- A. Room, Boarding and Nursing Expenses at 1.5% of the sum insured subject to a maximum of Rs. 8,500/- per day
- B. Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C. Anaesthesia, Blood, Oxygen and Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and diagnostic imaging modalities and X-ray.
- D. Relevant Pre-Hospitalization medical expenses incurred for a period not exceeding 30 days prior to the date of Hospitalisation, on the disease/illness contracted following an admissible claim under the policy.
- E. Emergency ambulance charges up-to a sum of Rs. 2000/- per policy period for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment, provided however there is an admissible claim under this section.
- F. Post-Hospitalization expenses incurred up to 60 days after discharge from the hospital. The amount payable shall not exceed the sum equivalent to 7% of the hospitalization expenses or Rs 5000/- per hospitalization whichever is less

Note: The expenses incurred on treatment of cataract are as per the following table

Sum Insured	Limit
Sum Insured Rs.3,00,000/- to Rs. 5,00,000/-	Rs.20,000/- per eye per person and not exceeding Rs.30,000/-per policy period
Sum Insured Rs. 10,00,000/	Rs.30,000/- per eye per person and not exceeding Rs.40,000/-per policy period

Where Package rates are charged by the hospitals the Post-Hospitalization benefit will be calculated after taking the room, boarding and nursing charges at 1.5% of sum insured subject to a maximum of Rs.8,500/- per day.

#### e. Special conditions applicable for Section 2:

- 1. The expenses as above are payable only where the in-patient hospitalization is for a minimum period of 24 hours. However this time limit will not apply to the day-care treatments detailed elsewhere in the policy.
- 2. All other expenses relating to the hospitalization will be considered in proportion to the eligible **room rent** or actual whichever is less.

### f. Exclusions applicable for Section 2

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by any Insured Person in connection with or in respect of:

- 1. Pre Existing Diseases as defined in the policy until 48 consecutive months of continuous coverage have elapsed, since inception of the first policy with any Indian Insurer. However the limit of the Company's liability in respect of claim for pre-existing diseases shall be limited to the sum insured under first policy with any Indian Insurance Company.
- 2. Any disease contracted by the insured person during the first 30 days from the commencement date of the policy. This exclusion shall not apply in case of the insured person having been covered under any health insurance policy (Individual or Group insurance policy) with any of the Indian Insurance companies for a continuous period of preceding 12 months without a break.
- 3. During the first two years of continuous operation of insurance cover any expenses on
  - a) Cataract, Retinal detachment, Glaucoma, Diseases of ENT, Diseases related to Thyroid, Prolapse of intervertebral disc (other than caused by accident), varicose veins and varicose ulcers, benign prostatic hypertrophy, Stapedectomy, all types of hernia, varicocoel, hydrocele, fistula / fissure in ano, Hemorrhoids, stricture urethra and Congenital Internal disease / defect
  - b) All treatments (conservative, interventional, laparoscopic and open) for Hepato-pancreato-biliary including gall bladder and pancreatic calculi.

    All types of management for kidney and genitourinary tract calculi.
  - c) All treatments (conservative, interventional, laparoscopic and open) for Uterine prolapse, Dysfunctional Uterine Bleeding, Fibroids, Pelvic Inflammatory Diseases, all diseases of fallopian tubes, cervix and ovaries.
  - d) Conservative, operative treatment and all types of intervention for diseases related to tendon, ligament, bones and joint [other than caused by accident]
  - e) Degenerative disc and vertebral diseases and degenerative diseases of the musculo-skeletal system
  - f) Subcutaneous benign lumps, sebaceous cyst, dermoid cyst, lipoma, neurofibroma, ganglion and similar pathology
  - g) Any transplant and related surgery.

This waiting period shall not however apply in the case of the Insured person/s having been covered under any Individual health insurance scheme with any of the Indian Insurer for a continuous period of preceding 24 months without any break.

The claim for such illnesses/diseases/disabilities contracted/suffered if admitted will be processed as per the sum insured of immediately preceding 24 months policy only. Where there is a change in the sum insured in the second continuous policy year the lower of the sum insured will apply.

If these are pre-existing at the time of proposal they will be covered subject to Exclusion No 1 above.

- 4. Circumcision, Inoculation or Vaccination (except for post-bite treatment and for medical treatment other than for prevention of diseases.)
- 5. Dental treatment or surgery unless necessitated due to accidental injuries and requiring hospitalization. (Dental implants are not payable)
- 6. Convalescence, general debility, run-down condition or rest cure, nutritional deficiency states, psychiatric, mental and behavioural disorders, congenital external disease or defects or anomalies, venereal disease, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing
- 7. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
- 8. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
- 9. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Trophic Virus type III (HTLV-III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS and sexually transmitted diseases.
- 10. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ruptured ectopic gestation), family planning treatment. All types of treatment for infertility and its complications thereof.
- 11. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for metabolic, genetic and endocrine disorders
- 12. Expenses incurred on High Intensity Focused Ultra Sound, Baloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy and such other similar therapies
- 13. Expenses incurred on Lasik Laser or Refractive Error Correction, all treatment for disorders of eye requiring intra-vitreal injections and related procedures.
- 14. Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
- 15. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
- 16. Naturopathy Treatment, unconventional, untested, unproven, experimental therapies.
- $17. \quad \text{Stem cell The rapy and related transplantation, Chondrocyte Implantation, Immunotherapy, Oral Chemo The rapy.} \\$
- 18. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
- 19. Expenses incurred for treatment of diseases/illness/accidental injuries by systems of medicines other than Allopathy
- 20. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness).
- 21. Cost of spectacles and contact lens, hearing aids, Cochlear implants, walkers and crutches, wheel chairs, CPAP, BIPAP, infusion pump and such other similar aids.

**Note:** Cost of artificial limbs following amputation is payable up-to 10% of Sum Insured provided the claim for such amputation is admissible under the policy

22. Other expenses as detailed in the list.

#### 3. DEFINITIONS COMMON FOR BOTH PLANS

Accident/Accidental means a sudden, unforeseen and involuntary event caused by external, visible and violent means

Any one Illness means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment has been taken. Occurrence of the same illness after a lapse of 45 days as stated above will be considered as fresh illness for the purpose of this policy.

**Company** means Star Health and Allied Insurance Company Limited.

Condition Precedent means the policy term or condition upon which the insurer's liability under the policy is conditional upon.

Congenital Internal means congenital anomaly which is not visible and accessible parts of the body.

Congenital External means congenital anomaly which is visible and accessible parts of the body.

Chronic Renal Failure means End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.

Diagnosis means Diagnosis by a registered medical practitioner, supported by clinical, radiological, histological, histo-pathological and laboratory evidence and also surgical evidence wherever applicable, acceptable to the Company.

Disclosure to information norms means the policy shall be void and all premium paid hereon shall forfeited to the Company, in the event of misrepresentation, mis description or non disclosure of any material fact.

Day Care Treatment means medical treatment, and/or surgical procedure which is:

- undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
- which would have otherwise required a hospitalization of more than 24 hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

Grace Period means the specified period of time immediately following premium due date during which the payment can be made to renew or continue the policy in force without loss of continuity benefits such as waiting period and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received

**Hospital, Nursing Home means** any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act or complies with all minimum criteria as under:

- a. Has qualified nursing staff under its employment round the clock;
- b. Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- c. Has qualified medical practitioner(s) in charge round the clock;
- d. Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- e. Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

**Insured Person** means the persons named in the schedule of the Policy or any list attached thereto it being understood that such person/s is /are already suffering from Diabetes Mellitus.

In-Patient means an Insured Person who is admitted to Hospital and stays there for a minimum period of 24 hours for the sole purpose of receiving treatment.

**Medical Practitioner** is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is there by entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of licence.

**Network Hospital** means all such hospitals day care centers or other providers that the Company has mutually agreed with, to provide services like cashless access to policyholders. The list is available with the Company and subject to amendment from time to time.

Non Network Hospital means any hospital, day care centre or other provider that is not part of the network

**Pre-Existing Disease** means any condition, ailment or injury or related condition(s) for which the insured had signs or symptoms, and/or were diagnosed, and/or received medical advice /treatment within 48 months prior to the Insured's first policy with any Indian insurer.

**Pre Hospitalization m**eans Medical Expenses incurred immediately before the Insured Person is Hospitalised, provided that:

- i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and
- ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company

 $\textbf{Post Hospitalization}\_ means \ \textbf{Medical Expenses incurred immediately after the insured person is discharged from the hospital provided that:}$ 

- i. Such Medical Expenses are incurred for the same condition for which the insured person's hospitalization was required and
- ii. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

**Portability** means transfer by an individual health insurance policyholder (including family cover) of the credit gained for pre-existing conditions and time-bound exclusions if he/she chooses to switch from one insurer to another.

Qualified Nurse is a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.

Room Rent means the amount charged by a hospital for the occupancy of a bed on per day (24 hours) basis and shall include associated medical expenses

**Surgery/Surgical Operation** Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner.

**Unproven/Experimental treatment** means treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.

#### 4. COMMON CONDITIONS FOR BOTH PLANS

- 1. Organ transplant on the Insured Person shall satisfy the requirements of the Transplantation of Human Organs Act of 1994 and any amendments thereto.
- It is not permissible to issue more than one policy per person. Where the Insured Person is already covered by another Diabetes Safe policy issued by the Company the maximum amount payable under all Policies combined will not exceed the amount payable under the Policy with the highest sum insured.
- 3. The premium payable under this policy shall be payable in advance. No receipt of premium shall be valid except on the official form of the company signed by a duly authorized official of the company. The due payment of premium and the observance and fulfillment of the terms, provision, conditions and endorsements of this policy by the Insured Person, in so far as they relate to anything to be done or complied with by the Insured Person, shall be a condition precedent to any liability of the Company to make any payment under this policy. No waiver of any terms, provisions, conditions, and endorsements of this policy shall be valid unless made in writing and signed by an authorized official of the Company.
- 4. Upon the happening of any event, which may give rise to a valid claim under this policy, notice with full particulars shall be sent to the Company prior to hospitalisation and in any case not later than 24 hours from the time of Hospitalisation.
- 5. Claim must be filed within 15 days from the date of discharge from the Hospital.

**Note:** Condition 4 & 5 are precedent to admission of liability under the policy. However the company may examine and relax the time limits mentioned in condition 4 & 5 depending upon the merits of the Case.

Post hospitalization bills are to be submitted within 15 days after completion of 60 days from the date of discharge from hospital

6. The Insured Person shall obtain and furnish the Company with all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require in dealing with the claim

#### For reimbursement claims

- a. Duly completed claim form,
- b. Pre-admission investigations and treatment papers
- c. Discharge summary from the hospital in original
- d. Cash receipts from hospital, chemists
- e. Cash receipts and reports for tests done
- f. Receipts from doctors, surgeons, anesthetist
- g. Certificate from the attending doctor regarding the diagnosis.

## For Cashless Treatment:

Prescriptions and receipts for Pre and Post-hospitalisation.

Note: The Company reserves the right to call for additional documents wherever required

In case of delay in payment of any claim that has been admitted as payable under the Policy terms and conditions, beyond the time period as prescribed under IRDA (Protection of Policyholders Regulation), 2002, the Company shall be liable to pay interest at a rate which is 2% above the bank rate prevalent at the beginning of the financial year in which the claim is approved by the Company. For the purpose of this clause, 'bank rate' shall mean the existing bank rate as notified by Reserve Bank of India, unless the extent regulation requires payment based on some other prescribed interest rate.

- 7. Any medical practitioner authorized by the company shall be allowed to examine the Insured Person in case of any alleged covered diseases/ conditions requiring Hospitalization when and as often as the same may reasonably be required on behalf of the Company at company's cost.
- 8. The Company shall not be liable to make any payment under the policy in respect of any claim if information furnished at the time of proposal is found to be incorrect or false or such claim is in any manner fraudulent or supported by any fraudulent means or device, misrepresentation whether by the Insured Person or by any other person acting on his behalf.
- 9. If the claim event falls within two policy periods, the claims shall be paid taking into consideration the available sum insured in the two policy periods, including the deductibles for each policy period. Such eligible claim amount to be payable to the insured shall be reduced to the extent of premium to be received for the renewal/due date of premium of health insurance policy, if not received earlier.
- 10. **Renewal:** The policy will be renewed except on grounds of misrepresentation, non disclosure / fraud committed. A grace period of 30 days from the date of expiry of the policy is available for renewal. If renewal is made within this 30 days period the continuity of benefits will be allowed. However the actual period of cover will start only from the date of payment of premium. In other words no protection is available between the policy expiry date and the date of payment of premium for renewal.

If the policy is to be renewed or ported from other Indian Insurance Company for enhanced sum insured then the waiting period as applicable to a fresh policy will apply to additional sum insured as if a separate policy has been issued for the difference. In other words the enhanced sum insured will not be available for an illness, disease, injury already contracted under the preceding policy periods

However in respect of disease / sickness / illness for which the claim/s has/have been made, the sum insured will be restricted to sum insured under the policy when the signs or symptoms was/were first diagnosed / received medical advice / treatment.

In the event of this policy being withdrawn / modified with revised terms and/or premium with the prior approval of the Competent Authority, the insured will be intimated three months in advance and accommodated in any other equivalent health insurance policy offered by the Company, if requested for by the Insured Person, at the relevant point of time.

11. **Free Look Period**: A free look period of 15 days from the date of receipt of the policy is available to the insured to review the terms and conditions of the policy. In case the insured is not satisfied with the terms and conditions, the insured may seek cancellation of the policy and in such an event the Company shall allow refund of premium paid after adjusting the cost of pre-acceptance medical screening, stamp duty charges and proportionate risk premium for the period concerned provided no claim has been made until such cancellation.

Free look cancellation is not applicable at the time of renewal of the policy

12. **Portability:** This policy is portable. If the insured is desirous of porting this policy to another Insurer towards renewal, application in the appropriate form should be made to the Company at least before 45 days from the date when the renewal is due.

Where the outcome of acceptance of portability is still waiting from the new insurer on the date of renewal, the existing policy will be extended on the request of the Insured person, for a period not less than one month on pro rata premium. Such extended cover will be cancelled only on the written request by the Insured Person, subject to a minimum pro rata premium for one month. If the Insured Person requests in writing to continue the policy with the Company without porting, it will be allowed by charging the regular premium with the same terms as per the expiring policy. In case of a claim made by the Insured person and admitted by the Company during such extension, the policy will be extended for the remaining period by charging the regular premium. Portability is not possible during the policy period. For details contact "portability@starhealth.in" or call Telephone No +91-044-28288869

13. **Automatic Restoration of Sum Insured:** There shall be automatic restoration of the Basic Sum Insured by 100% immediately upon exhaustion of the basic sum insured, once during the policy period

It is made clear that such restored Sum Insured can be utilized only for illness /disease/treatment unrelated to the illness /diseases/treatment for which claim/s was /were made.

Note: This facility is not available if the policy is on a floater basis.

14. **Cancellation**: The company may at any time cancel this policy on grounds of misrepresentation, moral hazard, fraud, non disclosure of material fact or non cooperation of the insured by sending the Insured 30 days notice by registered letter at the insured last known address. The insured may at any time cancel this Policy and in such event the Company shall allow refund after retaining Premium at Company's short period rate only (table given here below) provided no claim has occurred up to the date of cancellation.

PERIOD ON RISK	RATE OF PREMIUM TO BE RETAINED
Up to one-month	1/3 <sup>rd</sup> of the annual premium
Up to three Months	½ of the annual premium
Up to six months	3/4 <sup>th</sup> of the annual premium
Exceeding six months	full annual premium

- 15. Automatic Termination: This policy shall terminate in respect of each relevant Insured Person immediately on the earlier of the following events:
  - ✓ Upon the death of the Insured Person
  - ✓ Upon exhaustion of the sum insured
- 16. If any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators. Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/ arbitrators of the amount of the loss or damage shall be first obtained.

It is also further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not, within three years from the date of such disclaimer have been made the subject matter of a suit in a Court of Law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

- 17. All claims under this policy shall be payable in Indian currency. All medical/surgical treatments under this policy shall have to be taken in India.
- 18. **Package Charges**: The Company's liability in respect of package charges will be restricted to 80% of such amount. (Package charges refer to charges that are not advertised in the Schedule of the Hospital).
- 19. **Policy Disputes** Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law.
- 20. **Notices** Any notice, direction or instruction given under this policy shall be in writing and delivered by hand, post, or facsimile/email to Star Health and Allied Insurance Company Limited, No 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai-600034. Fax no: 044-28319100, Toll free no: 1800-425-2255, Toll free fax no: 1800-425-5522 Email: info@starhealth.in

Notice and instructions will be deemed served 7 days after posting or immediately upon receipt in the case of hand delivery, facsimile or e-mail

- 21. **Customer Service**: If at any time the Insured Person requires any clarification or assistance, the Insured may contact the offices of the Company at the address specified, during normal business hours.
- 22. **Grievances**: In case the Insured Person is aggrieved in any way, the Insured may contact the Company at the specified address, during normal business hours.

## **Grievance Department,**

Star Health and Allied Insurance Company Limited, No 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai - 600034. or Call 044-28288821 during normal business hours or Send e-mail to grievances@starhealth.in

## In the event of the following grievances:

- 1 any partial or total repudiation of claims by an insurer;
- 2 any dispute in regard to premium paid or payable in terms of the policy;
- 3 any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- 4 delay in settlement of claims;
- 5 Non-issuance of any insurance document to customer after receipt of the premium

the Insured Person may approach the Insurance Ombudsman, within whose jurisdiction the branch or office of Star Health and Allied Insurance Company Limited is located.

List of Ombudsman				
Contact Details	Areas of Jurisdiction			
Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, <b>AHMEDABAD-380 014.</b> Tel.:- 079-27546840 Fax: 079-27546142 Email ins.omb@rediffmail.com	Gujarat Union Territory of Dadra & Nagar Haveli Daman and Diu			
Office of the Insurance Ombudsman, Janak Vihar Complex, 2 <sup>nd</sup> Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, <b>BHOPAL(M.P.)-462 023.</b> Tel.:- 0755-2569201 Fax: 0755-2769203 Email bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh			
Office of the Insurance Ombudsman, 62, Forest Park, <b>BHUBANESHWAR-751 009.</b> Tel.:- 0674-2596455 Email ioobbsr@dataone.in	Orissa			
Office of the Insurance Ombudsman, 2nd Floor, Batra Building. S.C.O. No.101-103, Sector 17-D, CHANDIGARH-160 017.  Tel.:- 0172-2706468, Fax: 0172-2708274 Email ombchd@yahoo.co.in	Punjab , Haryana Himachal Pradesh, Jammu & Kashmir Union Territory of Chandigarh			
Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, <b>CHENNAI-600 018</b> Tel.:- 044-24333668 044-24333668 /5284 Fax: 044-24333664 Email chennaiinsuranceombudsman@gmail.com	Tamil Nadu Union Territory–Pondicherry Town and Karaikal (which are part of Union Territory of Pondicherry)			
Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, <b>NEW DELHI-110 002.</b> Tel.:- 011-23239633 011-23239633 Fax: 011-23230858 Email iobdelraj@rediffmail.com	Delhi & Rajasthan			
Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5 <sup>th</sup> Floor, Near Panbazar Overbridge, S.S. Road, <b>GUWAHATI-781 001 (ASSAM).</b> Tel.:- 0361-2132204/5, Fax: 0361-2732937 Email ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur Mizoram, Arunachal Pradesh Nagaland and Tripura			
Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, <b>HYDERABAD-500 004.</b> Tel: 040-65504123 040-65504123 Fax: 040-23376599 Email insombudhyd@gmail.com	Andhra Pradesh Karnataka and Union Territory of Yanam a part of the Union Territory of Pondicherry			
Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, <b>ERNAKULAM-682 015.</b> Tel : 0484-2358759 / 0484-2358759 Fax : 0484-2359336 Email iokochi@asianetindia.com	Kerala , Union Territory of (a) Lakshadweep (b) Mahe – a part of Union Territory of Pondicherry			
Insurance Ombudsman, Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, Kolkatta – 700 072. Tel: 033 22124346/(40) Fax: 033 22124341 Email:iombsbpa@bsnl.in	West Bengal , Bihar Jharkhand and Union Territory of Andeman & Nicobar Islands Sikkim			
Office of the Insurance Ombudsman, Jeevan Bhawan, 6th Floor, Phase-2, Nawal Kishore Road, Hazaratganj, <b>LUCKNOW-226 001.</b> Tel: 0522 -2231331 / 0522 -2231331 Fax: 0522-2231310 Email insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal			
Office of the Insurance Ombudsman, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel: 022-26106928 022-26106928 Fax: 022-26106052 Email ombudsmanmumbai@gmail.com	Maharashtra , Goa			

23. **IMPORTANT NOTE:** Where the insured person has opted for floater policy, the sum insured floats amongst the insured members.

 $The \ Policy \ Schedule \ and \ any \ Endorsement \ are \ to \ be \ read \ together \ and \ any \ word \ or \ such \ meaning \ wherever \ it \ appears.$ 

The terms conditions and exceptions that appear in the Policy or in any Endorsement are part of the contract and must be complied with. Failure to comply may result in the claim being denied.

The attention of the policy holder is drawn to our website www.starhealth.in for anti fraud policy of the company for necessary compliance by all stake holders.

## **List of Day Care Treatments**

	List of Day Care Treatments				
	ENT	51	Removal of foreign body from conjunctiva		
1	Stapedotomy	52	Biopsy of tear gland		
2	Myringoplasty(Type I Tympanoplasty)	53	Removal of Foreign body from cornea		
3	Revision stapedectomy	54	Incision of the cornea		
4	Labyrinthectomy for severe Vertigo	55	Other operations on the cornea		
5	Stapedectomy under GA	56	Operation on the canthus and epicanthus		
6	Ossiculoplasty	57	Removal of foreign body from the orbit and the eye ball.		
7	Myringotomy with Grommet Insertion	58	Surgery for cataract		
8	Tympanoplasty (Type III)	59	Treatment of retinal lesion		
9	Stapedectomy under LA	60	Removal of foreign body from the posterior chamber of the eye		
10	Revision of the fenestration of the inner ear.		Oncology		
11	Tympanoplasty (Type IV)	61	IV Push Chemotherapy		
12	Endolymphatic Sac Surgery for Meniere's Disease	62	HBI-Hemibody Radiotherapy		
13	Turbinectomy	63	Infusional Targeted therapy		
14	Removal of Tympanic Drain under LA	64	SRT-Stereotactic Arc Therapy		
15	Endoscopic Stapedectomy	65	SC administration of Growth Factors		
16	Fenestration of the inner ear	66	Continuous Infusional Chemotherapy		
17	Incision and drainage of perichondritis	67	Infusional Chemotherapy		
18	Septoplasty	68	CCRT-Concurrent Chemo + RT		
19	Vestibular Nerve section	69	2D Radiotherapy		
20	Thyroplasty Type I	70	3D Conformal Radiotherapy		
21	Pseudocyst of the Pinna - Excision	71	IGRT- Image Guided Radiotherapy		
22	Incision and drainage - Haematoma Auricle	72	IMRT- Step & Shoot		
23	Tympanoplasty (Type II)	73	Infusional Bisphosphonates		
24	Keratosis removal under GA	74	IMRT- DMLC		
25	Reduction of fracture of Nasal Bone	75	Rotational Arc Therapy		
26	Excision and destruction of lingual tonsils	76	Tele gamma therapy		
27	Conchoplasty	77	FSRT-Fractionated SRT		
28	Thyroplasty Type II	78	VMAT-Volumetric Modulated Arc Therapy		
29	Tracheostomy	79	SBRT-Stereotactic Body Radiotherapy		
30	Excision of Angioma Septum	80	Helical Tomotherapy		
31	Turbinoplasty	81	SRS-Stereotactic Radiosurgery		
32	Incision & Drainage of Retro Pharyngeal Abscess	82	X-Knife SRS		
33	Uvulo Palato Pharyngo Plasty	83	Gammaknife SRS		
34	Palatoplasty	84	TBI- Total Body Radiotherapy		
35	Tonsillectomy without adenoidectomy	85	intraluminal Brachytherapy		
36	Adenoidectomy with Grommet insertion	86	Electron Therapy		
37	Adenoidectomy without Grommet insertion	87	TSET-Total Electron Skin Therapy		
38	Vocal Cord lateralisation Procedure	88	Extracorporeal Irradiation of Blood Products		
39	Incision & Drainage of Para Pharyngeal Abscess	89	Telecobalt Therapy		
40	Transoral incision and drainage of a pharyngeal abscess	90	Telecesium Therapy		
41	Tonsillectomy with adenoidectomy	91	External mould Brachytherapy		
42	Tracheoplasty	92	Interstitial Brachytherapy		
	Ophthalmology	93	Intracavity Brachytherapy		
43	Incision of tear glands	94	3D Brachytherapy		
44	Other operation on the tear ducts	95	Implant Brachytherapy		
45	Incision of diseased eyelids	96	Intravesical Brachytherapy		
46	Excision and destruction of the diseased tissue of the eyelid	97	Adjuvant Radiotherapy		
47	Removal of foreign body from the lens of the eye.	98	Afterloading Catheter Brachytherapy		
48	Corrective surgery of the entropion and ectropion	99	Conditioning Radiothearpy for BMT		
49	Operations for pterygium	100	Extracorporeal Irradiation to the Homologous Bone grafts		
50	Corrective surgery of blepharoptosis	101	Radical chemotherapy		

102	Neoadjuvant radiotherapy	153	Frenular tear repair
103	LDR Brachytherapy	154	Meatotomy for meatal stenosis
104	Palliative Radiotherapy	155	Surgery for fournier's gangrene scrotum
105	Radical Radiotherapy	156	Surgery filarial scrotum
106	Palliative chemotherapy	157	Surgery for watering can perineum
107	Template Brachytherapy	158	Repair of penile torsion
108	Neoadjuvant chemotherapy	159	Drainage of prostate abscess
109	Adjuvant chemotherapy	160	Orchiectomy
110	Induction chemotherapy	161	Cystoscopy and removal of FB
111	Consolidation chemotherapy		Neurology
112	Maintenance chemotherapy	162	Facial nerve physiotherapy
113	HDR Brachytherapy	163	Nerve biopsy
	Plastic Surgery	164	Muscle biopsy
114	Construction skin pedicle flap	165	Epidural steroid injection
115	Gluteal pressure ulcer-Excision	166	Glycerol rhizotomy
116	Muscle-skin graft, leg	167	Spinal cord stimulation
117	Removal of bone for graft	168	Motor cortex stimulation
118	Muscle-skin graft duct fistula	169	Stereotactic Radiosurgery
119	Removal cartilage graft	170	Percutaneous Cordotomy
120	Myocutaneous flap	171	Intrathecal Baclofen therapy
121	Fibro myocutaneous flap	172	Entrapment neuropathy Release
122	Breast reconstruction surgery after mastectomy	173	Diagnostic cerebral angiography
123	Sling operation for facial palsy	174	VP shunt
124	Split Skin Grafting under RA	175	Ventriculoatrial shunt
125	Wolfe skin graft		Thoracic surgery
126	Plastic surgery to the floor of the mouth under GA	176	Thoracoscopy and Lung Biopsy
	Urology	177	Excision of cervical sympathetic Chain Thoracoscopic
127	AV fistula - wrist	178	Laser Ablation of Barrett's oesophagus
128	URSL with stenting	179	Pleurodesis
129	URSL with lithotripsy	180	Thoracoscopy and pleural biopsy
130	Cystoscopic Litholapaxy	181	EBUS + Biopsy
131	ESWL	182	Thoracoscopy ligation thoracic duct
132	Haemodialysis	183	Thoracoscopy assisted empyaema drainage
133	Bladder Neck Incision		Gastroenterology
134	Cystoscopy & Biopsy	184	Pancreatic pseudocyst EUS & drainage
135	Cystoscopy and removal of polyp	185	RF ablation for barrett's Oesophagus
136	Suprapubic cystostomy	186	ERCP and papillotomy
137	Percutaneous nephrostomy	187	Esophagoscope and sclerosant injection
138	Ureterocoele decompression	188	EUS + submucosal resection
139	Cystoscopy and "SLING" procedure.	189	Construction of gastrostomy tube
140	TUNA- prostate	190	EUS + aspiration pancreatic cyst
141	Excision of urethral diverticulum	191	Small bowel endoscopy (therapeutic)
142	Removal of urethral Stone	192	Colonoscopy ,lesion removal
143	Excision of urethral prolapse	193	ERCP
144	Mega-ureter reconstruction	194	Colonscopy stenting of stricture
145	Kidney renoscopy and biopsy	195	Percutaneous Endoscopic Gastrostomy
146	Ureter endoscopy and treatment	196	EUS and pancreatic pseudo cyst drainage
147	Vesico ureteric reflux correction	197	ERCP and choledochoscopy
148	Surgery for pelvi ureteric junction obstruction	198	Proctosigmoidoscopy volvulus detorsion
149	Anderson hynes operation	199	ERCP and sphincterotomy
150	Kidney endoscopy and biopsy	200	Esophageal stent placement
151	Paraphimosis surgery	201	ERCP + placement of biliary stents
152	Injury prepuce- circumcision	202	Sigmoidoscopy w / stent

203	EUS + coeliac node biopsy		a) Unilateral
	General Surgery		b) Bilateral
204	Infected keloid excision	252	Lord's plication
205	Incision of a pilonidal sinus / abscess	253	•
206	Axillary lymphadenectomy	254	Scrotoplasty
207	Wound debridement and Cover	255	Surgical treatment of varicocele
208	Abscess-Decompression	256	Epididymectomy
209	Cervical lymphadenectomy	257	Circumcision for Trauma
210	Infected sebaceous cyst	258	Meatoplasty
211	Inguinal lymphadenectomy	259	Intersphincteric abscess incision and drainage
212	Incision and drainage of Abscess	260	Psoas Abscess Incision and Drainage
213	Suturing of lacerations		Thyroid abscess Incision and Drainage
214	Scalp Suturing		TIPS procedure for portal hypertension
215	Infected lipoma excision	263	Esophageal Growth stent
216	Maximal anal dilatation	264	, ,
217	Piles		Tru cut liver biopsy
	A) Injection Sclerotherapy	266	Photodynamic therapy or esophageal tumour and Lung tumour
	B) Piles banding	267	Excision of Cervical RIB
	Liver Abscess- catheter drainage		Laparoscopic reduction of intussusception
219	Fissure in Ano- fissurectomy		Microdochectomy breast
220	Fibroadenoma breast excision	270	Surgery for fracture Penis
221	Oesophageal varices Sclerotherapy	271	Sentinel node biopsy
222	ERCP - pancreatic duct stone removal	272	Parastomal hernia
223	Perianal abscess I&D		Revision colostomy
224	Perianal hematoma Evacuation	274	Prolapsed colostomy- Correction
225	Fissure in ano sphincterotomy	275	Testicular biopsy
226	UGI scopy and Polypectomy oesophagus	276	Laparoscopic cardiomyotomy( Hellers)
227	Breast abscess I& D	277	1 7 0
	Feeding Gastrostomy	278	Laparoscopic pyloromyotomy( Ramstedt)
	Oesophagoscopy and biopsy of growth oesophagus		Orthopedics
230	UGI scopy and injection of adrenaline, sclerosants - bleeding ulcers		Arthroscopic Repair of ACL tear knee
231	ERCP - Bile duct stone removal		Closed reduction of minor Fractures
232	lleostomy closure	281	Arthroscopic repair of PCL tear knee
233	Colonoscopy		Tendon shortening
	Polypectomy colon		Arthroscopic Meniscectomy - Knee
235	Splenic abscesses Laparoscopic Drainage	284	Treatment of clavicle dislocation
236	UGI SCOPY and Polypectomy stomach		Arthroscopic meniscus repair
237	Rigid Oesophagoscopy for FB removal		Haemarthrosis knee- lavage
	Feeding Jejunostomy		Abscess knee joint drainage
239	Colostomy	288	'
	Lleostomy	289	Closed reduction of minor dislocation
241	Colostomy closure	290	Repair of knee cap tendon
	Submandibular salivary duct stone removal	291	ORIF with K wire fixation- small bones
243	Pneumatic reduction of intussusception	292	,
244	Varicose veins legs - Injection sclerotherapy	293	ORIF with plating- Small long bones
245	Rigid Oesophagoscopy for Plummer vinson syndrome	294	Implant removal minor
246	Pancreatic Pseudocysts Endoscopic Drainage	295	K wire removal
247	ZADEK's Nail bed excision	296	POP application
248	Subcutaneous mastectomy	297	Closed reduction and external fixation
249	Excision of Ranula under GA		Arthrotomy Hip joint
250	Rigid Oesophagoscopy for dilation of benign Strictures		Syme's amputation
	Eversion of Sac	300	Arthroplasty  Partial removal of rib
		301	Partial removal of rib

302	Treatment of sesamoid bone fracture	354	Orchidopexy for undescended testis
303	Shoulder arthroscopy / surgery	355	Detorsion of torsion Testis
304	Elbow arthroscopy	356	Lap.Abdominal exploration in cryptorchidism
305	Amputation of metacarpal bone	357	EUA + biopsy multiple fistula in ano
306	Release of thumb contracture	358	Cystic hygroma - Injection treatment
307	Incision of foot fascia	359	Excision of fistula-in-ano
308	calcaneum spur hydrocort injection		Gynaecology
309	Ganglion wrist hyalase injection	360	Hysteroscopic removal of myoma
310	Partial removal of metatarsal	361	D&C
311	Repair / graft of foot tendon	362	Hysteroscopic resection of septum
312	Revision/Removal of Knee cap	363	Thermal Cauterisation of Cervix
313	Amputation follow-up surgery	364	MIRENA insertion
314	Exploration of ankle joint	365	Hysteroscopic adhesiolysis
315	Remove/graft leg bone lesion	366	LEEP
316	Repair/graft achilles tendon	367	Cryocauterisation of Cervix
317	Remove of tissue expander	368	Polypectomy Endometrium
318	Biopsy elbow joint lining	369	Hysteroscopic resection of fibroid
319	Removal of wrist prosthesis	370	LLETZ
320	Biopsy finger joint lining	371	Conization
321	Tendon lengthening	372	Polypectomy cervix
322	Treatment of shoulder dislocation	373	Hysteroscopic resection of endometrial polyp
323	Lengthening of hand tendon		Vulval wart excision
324	Removal of elbow bursa	375	Laparoscopic paraovarian cyst excision
	Fixation of knee joint	376	Uterine artery embolization
326	Treatment of foot dislocation	377	Bartholin Cyst excision
327	Surgery of bunion	378	Laparoscopic cystectomy
328	Intra articular steroid injection	379	Hymenectomy( imperforate Hymen)
329	Tendon transfer procedure	380	Endometrial ablation
330	Removal of knee cap bursa	381	Vaginal wall cyst excision
	Treatment of fracture of ulna		Vulval cyst Excision
333	Treatment of scapula fracture  Removal of tumor of arm/ elbow under RA/GA	384	Laparoscopic paratubal cyst excision  Repair of vagina ( vaginal atresia )
334	Repair of ruptured tendon	385	Hysteroscopy, removal of myoma
335	Decompress forearm space	386	TURBT
336	Revision of neck muscle ( Torticollis release )	387	Ureterocoele repair - congenital internal-(Rpt of 167)
337	Lengthening of thigh tendons	388	Vaginal mesh For POP
338	Treatment fracture of radius & ulna	389	Laparoscopic Myomectomy
	Repair of knee joint	390	Surgery for SUI
000	Paediatric surgery	391	Repair recto- vagina fistula
340	Excision Juvenile polyps rectum		Pelvic floor repair( excluding Fistula repair)
341	Vaginoplasty	393	URS + LL (Rpt of 168)
342	Dilatation of accidental caustic stricture oesophageal		Laparoscopic oophorectomy
343	Presacral Teratomas Excision		Critical care
344	Removal of vesical stone	395	Insert non- tunnel CV cath
345	Excision Sigmoid Polyp	396	Insert PICC cath ( peripherally inserted central catheter )
346	Sternomastoid Tenotomy	397	Replace PICC cath ( peripherally inserted central catheter )
347	Infantile Hypertrophic Pyloric Stenosis pyloromyotomy	398	Insertion catheter, intra anterior
348	Excision of soft tissue rhabdomyosarcoma	399	Insertion of Portacath
349	Mediastinal lymph node biopsy		Dental
350	High Orchidectomy for testis tumours	400	Splinting of avulsed teeth401Suturing lacerated lip/oral mucosa
351	Excision of cervical teratoma	402	Oral biopsy in case of abnormal tissue presentation
352	Rectal-Myomectomy	403	FNAC 404Smear from oral cavity
353	Rectal prolapse (Delorme's procedure)	404	Smear from oral cavity

# Other Excluded Expenses TOILETRIES/ COSMETICS/ PERSONAL COMFORT OR CONVENIENCE ITEMS

1	Anne French Charges	54	Face Mask
2	Baby Charges (unless Specified/indicated)	55	Flexi Mask
3	Baby Food	56	Gause Soft
4	Baby Utilites Charges	57	Gauze
5	Baby Set	58	Hand Holder
6	Baby Bottles	59	Hansaplast/ Adhesive Bandages
7	Bottle	60	Lactogen/ Infant Food
8 9	Brush Cosy Towel	61	Slings ( Except For Upper Arm Fractures In Which Case, Cost Of One Sling Is Payable )
10	Hand Wash		Items Specifically Excluded In The Policy
11	Moisturiser Paste Brush	62	Weight Control Programs/ Supplies/ Services
12	Powder	63	Cost Of Spectacles/ Contact Lenses/ Hearing
13	Razor		Aids Etc.,
14	Towel	64	Dental Treatment Expenses That Do Not Require Hospitalisation
15	Shoe Cover	65	Hormone Replacement Therapy
16	Beauty Services	66	Home Visit Charges
17	Belts/ Braces ( Except For Cases Who Have Undergone Surgery Of	67	Infertility/ Subfertility/ Assisted Conception Procedure
	Thoracic Or Lumbar Spine)	68	
18	Buds	69	Obesity (including Morbid Obesity) Treatment Psychiatric & Psychosomatic Disorders
19	Barber Charges	70	
20	Caps	70	Corrective Surgery For Refractive Error Treatment Of Sexually Transmitted Diseases
21	Cold Pack/hot Pack	72	Donor Screening Charges
22	Carry Bags	73	
23	Cradle Charges	73 74	Admission/registration Charges  Hospitalisation For Evaluation/ Diagnostic Purpose)
24	Comb	75	Expenses For Investigation/ Treatment Irrelevant To The
25	Disposables Razors Charges ( For Site Preparations)	73	Disease For Which Admitted Or Diagnosed
26	Eau-de-cologne / Room Freshners	76	Any Expenses When The Patient Is Diagnosed With Retro Virus + Or
27	Eye Pad		Suffering From /hiv/ Aids Etc Is Detected/ Directly Or Indirectly (however
28	Eye Sheild	77	Please See Specific Exclusion For This Purpose)
29	Email / Internet Charges	77	Stem Cell Implantation/ Surgery
30	Food Charges (other Than Patient's Diet Provided By Hospital)		Items Which Form Part Of Hospital Services Where Separate Consumables Are Not Payable But The Service Is
31	Foot Cover	78	Ward And Theatre Booking Charges
32	Gown	79	Arthroscopy & Endoscopy Instruments
33	Leggings (except For Bariatric And Varicose Vein Surgery	80	Microscope Cover
	Where Surgery Itself Is Payable)	81	Surgical Blades,harmonic Scalpel,shaver
34	Laundry Charges	82	Surgical Drill
35	Mineral Water	83	Eye Kit
36	Oil Charges	84	Eye Drape
37	Sanitary Pad	85	X-ray Film
38	Slippers	86	Sputum Cup
39	Telephone Charges	87	Boyles Apparatus Charges
40	Tissue Paper	88	Blood Grouping And Cross Matching Of Donors Samples
41	Tooth Paste	89	Savlon
42	Tooth Brush	90	Band Aids, Bandages, Sterlile Injections, Needles, Syringes
43	Guest Services	91	Cotton
44	Bed Pan	92	Cotton Bandage
45	Bed Under Pad Charges	93	Micropore/ Surgical Tape
46	Camera Cover	94	Blade
47	Care Free	95	Apron
48	Cliniplast	96	Torniquet
49	Crepe Bandage	97	Orthobundle, Gynaec Bundle
50	Curapore	98	Urine Container Elements Of Room Charge
51	Diaper Of Any Type	99	Luxury Tax
52	Dvd, Cd Charges (payable If Cd Is Specifically Sought For )	100	Hvac
53	Eyelet Collar	101	House Keeping Charges

102	Service Charges Where Nursing Charge Also Charged	155	Ambulanca Caller
102	Television & Air Conditioner Charges	156	Ambulance Collar Ambulance Equipment
104	Surcharges	157	Microsheild
105	Attendant Charges	158	Abdominal Binder (except For Post-surgery Patients Of Major Abdominal
106	Im Iv Injection Charges	100	Surgery Including Tah, Lscs Incision Hernia Repair, Exploratory Laparotomy
107	Clean Sheet		For Intestinal Obstructions , Liver Transplant Etc)
108	Extra Diet Of Patient(other Than That Which Forms Part Of Bed Charge)		Items Payable If Supported By A Prescription
109	Blanket/warmer Blanket	159	Betadine \ Hydrogen Peroxide\spirit\\dettol(payable When Prescribed For Patient, Not Payable For Hospital
100	Administrative Or Non-medical Charges		Use In Ot Or Ward Or For Dressings In Hospital )
110	Admission Kit	160	Private Nurses Charges- Special Nursing Charges
111	Birth Certificate	161	Nutrition Planning Charges - Dietician Charges- (except Patient Diet
112	Blood Reservation Charges And Ante Natal Booking Charges		Provided By Hospital)
113	Certificate Charges	162	Alex Sugar Free
114	Courier Charges	163	Creams Powders Lotions (toileteries Are Not Payable,
115	Convenyance Charges	164	Only Prescribed Medical Pharmaceuticals Payable)  Digene Gel/ Antacid Gel (payable When Prescribed)
116	Diabetic Chart Charges	165	Ecg Electrodes (except Upto 5 Electrodes For Every Case Visiting Ot Or
117	Documentation Charges / Administrative Expenses	100	Icu. For Longer Stay In Icu, Least One Set Every Second Day Payable.
118	Discharge Procedure Charges	166	Gloves (except For Sterilized Gloves)
119	Daily Chart Charges	167	Hiv Kit
120	Entrance Pass / Visitors Pass Charges	168	Listerine/ Antiseptic Mouthwash (except If Prescribed)
121	Expenses Related To Prescription On Discharge (to Be Claimed Under Post	169	Lozenges (except If Prescribed)
	Hospitalisation Where Admissible)	170	Mouth Paint (except If Prescribed)
122	File Opening Charges	171	Nebulisation Kit (except If Used During Hospitalization Is Payable
123	Incidental Expenses / Misc. Charges (not Explained)		Reasonably)
124	Medical Certificate	172	Neosprin (except If Prescribed)
125	Maintainance Charges	173	Novarapid (except If Prescribed)
126	Medical Records	174	Volini Gel/ Analgesic Gel ((except If Prescribed))
127	Preparation Charges	175	Zytee Gel (except If Prescribed)
128	Photocopies Charges	176	Vaccination Charges (except For Post Bite Treatment)
129	Patient Identification Band / Name Tag	177	Ahd
130	Washing Charges	178	Alcohol Swabes
131	Medicine Box	179	Scrub Solution/sterillium
132	Mortuary Charges Beyond 24 Hrs (shifting Charges Not Payable)	180	Vaccine Charges For Baby
133	Medico Legal Case Charges (mlc Charges)	181	Aesthetic Treatment / Surgery
100	External Durable Devices	182	Tpa Charges
134	Walking Aids Charges	183	Visco Belt Charges
135	Bipap Machine	184	Any Kit With No Details Mentioned [delivery Kit,
136	Commode	185	Examination Gloves
137	Cpap/ Capd Equipments	186	Kidney Tray
138	Infusion Pump - Cost	187	Mask Ounce Glass
139	Oxygen Cylinder (for Usage Outside The Hospital)	188	
140	Pulseoxymeter Charges	189	Outstation Consultant's/ Surgeon's Fees (not Payable, Except For Telemedicine Consultations If Covered By Policy)
141	Spacer	190	Oxygen Mask
142	Spirometre	191	Paper Gloves
143	Spo2 Probe	192	Pelvic Traction Belt (payable In Case Of Pivd Requiring Traction)
144	Nebulizer Kit	193	Referal Doctor's Fees
145	Steam Inhaler	194	Accu Check ( Glucometery/ Strips)
146	Armsling	195	Pan Can
147	Thermometer	196	Sofnet
148	Cervical Collar	197	Trolly Cover
149	Splint	198	Urometer, Urine Jug
150	Diabetic Foot Wear	199	Ambulance (except For Charges Incurred Ambulance From Home To
151	Knee Braces ( Long/ Short/ Hinged)		Hospital Or Interhospital Shifts , Rta )
152	Knee Immobilizer/shoulder Immobilizer	200	Tegaderm / Vasofix Safety (payable - Maximum Of 3 In 48 Hrs And Then 1
153	Lumbo Sacral Belt (except For Cases Who Have	201	In 24 Hrs) Urine Bag (payable Where Medicaly Necessary Till A Reasonable Cost -
454	Undergone Surgery Of Lumbar Spine)	201	Maximum 1 Per 24 Hrs)
154	Nimbus Bed Or Water Or Air Bed Charges (except For Treatment Of Patients In Icu For More Than 6 Consecutive Days, Patients With	202	Softovac
	Paralplegia /quadriplegia. Up To A Maximum Of Rs.200/- Per Day)	203	Stockings (except For Case Like Cabg Etc.)